

[Secretary]

2. The Appropriation (Vote or account) Bill, 1956.
3. The Appropriation (Railways) Bill 1956.
4. The Appropriation (Railways) No. 2 Bill, 1956.
5. The Appropriation (Railways) No. 3 Bill, 1956.
6. The Appropriation (Railways) No. 4 Bill, 1956.
7. The Appropriation (Railways) No. 5 Bill, 1956.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FORTY-EIGHTH REPORT

Sardar Hukam Singh (Kapurthala-Bhatinda): Sir, I beg to present the Forty-eighth Report of the Committee on Private Members' Bills and Resolutions.

CORRECTION OF ANSWER TO STARRED QUESTION

The Deputy Minister of Irrigation and Power (Shri Hathi): Sir, with your permission I beg to make the following statement.

[In connection with Question No. 276 answered on the 30th November, 1955, I laid on the Table a statement showing a list of rural electrification schemes taken up by the various State Governments. Referring to the schemes of West Bengal, Shri S. C. Samanta asked me two supplementaries regarding the scheme for the electrification of Tamluk and I, *inter alia*, replied, "I remember to have received a communication from the West Bengal Government. That was in connection perhaps with the acquisition of that power station." I should like to correct the impression that my answer might have given to the effect that the electrification of Tamluk town and the acquisition of the power station at that place were two different schemes. The fact is that Tamluk Electrification Scheme, which involved the acquisition of the undertaking, was at a later stage approved by the Planning Commission in substitution of the scheme "New Power Supply

to Bauria", as this scheme was inadvertently included by the State Government under the programme of expansion of power facilities for increasing employment opportunities.

Consequently, I would also correct item No. 173 under West Bengal's list by substituting "Tamluk Electrification Scheme" in place of "New Power Supply to Bauria".

BUSINESS OF THE HOUSE

Shri H. N. Mukerjee (Calcutta North-East): Sir, I find from the Order Paper that the Home Minister tomorrow will be moving a resolution approving the President's Order regarding Travancore-Cochin. I find also, the Order Paper says, that tomorrow the budget proposals would be presented and presumably passed by the House. Now, I take it that it is Government's intention at least to have an effort at a serious discussion of whatever budget proposals they have in view and I do not understand how tomorrow we can have a resolution supporting the President's Order and go on discussing the budget proposals. I suggest, therefore, that there should be a time-lag enabling the Members of this House to go into whatever provisions are here before us and then we can discuss with any profit the proposals there.

Mr. Speaker: It would be only a Vote on Account tomorrow. The detailed budget proposals would be placed and the House can certainly have an opportunity to discuss those proposals.

Shri Kamath (Hoshangabad): May I know to what extent the time-schedule in regard to the discussion on the Demands relating to various Ministries will be modified owing to the President's unwarranted intervention in Travancore-Cochin?

Mr. Speaker: Only the Rehabilitation Ministry will go out tomorrow and there will be adjustment.

Shri H. N. Mukerjee: Sir, you are very much more proficient regarding parliamentary matters than we are. We are strangers to this sphere. Even though there may be Vote on Account, I take it that in view of what has been happening lately in Travancore-Cochin and in view of the apprehensions about those happenings expressed on the floor of